

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (C) No(s). 26389/2018

CHAIRMAN CENTRAL BOARD OF SECONDARY EDUCATION & ANR. Petitioner(s)

VERSUS

PRINCE SINGH & ORS.

Respondent(s)

(Only SLP(C) No. 26389 of 2018 is to be listed before the Court of
Ld. Registrar)

WITH

SLP(C) No. 26646/2018 (XI)

SLP(C) No. 27706/2018 (XI)

Date : 24-02-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rupesh Kumar, AOR
Mr. Harish Chandra Fulara, Adv.
Ms. Neelam Sharma, Adv.

For Respondent(s)

Mr. Venkateswara Rao Anumolu, AOR
Ms. Naina Rattan, Adv.

Mr. Rahul Narayan, AOR
Mr. Shashwat Goel, Adv.
Mr. Ankit Goel, AOR
Mr. R. K. Gupta, Adv.
Mr. Harish Pandey, AOR
Mr. Sudir Naagar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 26389/2018

Service is complete upon respondent Nos. 1, 3, 5 to 8 and 11,
but no one has entered appearance on their behalf.

Respondent No. 12 has already filed the Counter Affidavit.

Respondent Nos. 2, 9 and 10 have failed to file the Counter Affidavit.

Notice could not be served to Respondent No. 4 and same has been received back "undelivered". Hence, Ld. counsel for petitioner shall file the fresh particulars of the above respondent and he shall also take fresh steps for the service of notice to him within a period of two weeks.

List again on 30.03.2020.

RAJIV KALRA
Registrar

pm